Privacy of internet service users

- 996. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMUNI-CATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether it is a fact that Intelligence Bureau has asked DoT to direct Internet Service Providers (ISPs) to keep a record of all online activities of customers for a minimum of six months;
 - (b) if so, the details thereof and the reasons therefor;
 - (c) the response of Government and ISPs to the above;
 - (d) whether keeping such records can threaten customer's privacy and security; and
- (e) the measures Government proposes to ensure protection of customers using the internet?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No communication has been received from Security Agencies in DoT to direct Internet Service Providers (ISPs) to keep a record of all online activities of customers.

(b) to (e) Do not arise in view of (a) above.

Premature exit of service providers from rural telephony

- 997. SHRI M.V. MYSURA REDDY: Will the Minister of COMMUNI-CATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) the reasons that RCom and Bharti approached Government for premature exit from the rural telephony scheme under the USO without fulfilling the commitments made by winning the bids in 2007;
- (b) will the Ministry ban the nonperforming service providers from participating in the next round of bidding which would be launched soon;
 - (c) if not, the reasons therefor;
- (d) whether it is a fact that there is no exit policy in place as a result of which Government is in dilemma about the course of action; and
 - (e) if so, the reasons therefor?